

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CORAM:

C.P NO. 1085/2016
CA NO.
PRESENT: CHIEF JUSTICE M. M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY:

Manju Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 433(e)&434&439

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1)	GAURAV KUMAR SINGH (Adv)	For Petitioner		G.K. Singh
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ORDER

Learned Counsel for the petitioner undertakes to file two set of paper books and also undertake compliance in accordance with the Rule known as Company (Transfer of Pending Proceedings) Rules 2016 as well as Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016. If the petitioner claims to be operational creditor then the notice as per section 8 of IBC is required to be served on the respondent and a copy thereof has to be placed on record. Needful shall be done within 10 days.

List on 21st of July 2017.

Sd/-
(CHIEF JUSTICE M.M KUMAR)
PRESIDENT

Sd/-
(SMT. DEEPA KRISHAN)
MEMBER (T)

Dated: 22-5-17
Kanta